

**BEFORE THE ADJUDICATING OFFICER
SECURITIES AND EXCHANGE BOARD OF INDIA**

**CORRIGENDUM UNDER RULE 5(5) OF THE SECURITIES AND EXCHANGE BOARD
OF INDIA (PROCEDURE FOR HOLDING INQUIRY AND IMPOSING PENALTIES)
RULES, 1995 TO ADJUDICATION ORDER NO. ORDER/JJ/MG/2022-23/15802 IN THE
MATTER OF TRADING IN ILLIQUID STOCK OPTIONS ON BSE**

Whereas, by an Adjudication Order bearing Ref. ORDER NO. Order/JJ/MG/2022-23/15802 dated April 1, 2022 (hereinafter referred to as 'order'), has been passed in respect of Anita Nyati in the matter of trading in illiquid stock options on BSE.

1. And whereas there is one error made inadvertently in the said order.
2. In light of the above, the following correction is being made in the said order:

At paragraph number 41 of the order line 4 'Anjana Goenka' shall stand deleted and line 4 of the said para will be read as, "I hereby impose a penalty of Rs. 5,00,000/- (Rupees Five Lakh only) on the Noticee i.e. Anita Nyati under Section 15HA of the SEBI Act, 1992 for violation of Regulation 3(a), 3(b) and 4(1) 4(2) (a) of PFUTP Regulations, 2003"

3. Other contents of the Adjudication Order bearing number Order/JJ/MG/2022-23/15802 dated April 1, 2022 shall remain unchanged.
4. Copies of this corrigendum shall be sent to the Noticee in the aforesaid order and also to SEBI.

**Place: Mumbai
Date: 5.4.2022**

**JENY JOHN
ADJUDICATING OFFICER**
